

GOVERNMENT OF INDIA  
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

**LOK SABHA**  
**UN-STARRED QUESTION NO. 5740**  
TO BE ANSWERED ON 04.04.2025

**MISSION VATSALYA**

5740. SHRI IMRAN MASOOD:

Will the Minister of Women and Child Development be pleased to state :

- (a) The objective of Mission Vatsalya Yojana along with details of funds released under the said scheme, State-wise particularly in Saharanpur district of Uttar Pradesh;
- (b) the details of the monitoring methodology of Mission Vatsalya;
- (c) the number of children identified by the Children Welfare and Protection Committee (CW&PC) in the said Parliamentary Constituency along with number of children facilitated with sponsorship under the said scheme;
- (d) the number of children receiving financial assistance along with details of financial assistance being extended after attaining the age of 18 years?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT  
(SHRIMATI SAVITRI THAKUR)

(a) & (b): Ministry of Women and Child Development is implementing Centrally Sponsored Scheme namely 'Mission Vatsalya' through the State/ UT Governments on pre-defined cost sharing basis between the Centre and the State Governments to deliver various services for children in difficult circumstances, which include both institutional and non-institutional care services. The Child Care Institutions (CCIs) established under the Mission Vatsalya scheme support, *inter-alia*, age-appropriate education, access to vocational training, recreation, health care, counselling etc.

The objective of Mission Vatsalya is to ensure that the best interests of children are always taken care of while designing the projects/ programmes. It includes establishing essential services, emergency outreach services for children and include strengthening of institutional and non-institutional care services.

Section 106 of JJ Act, 2015 states that the primary responsibility for implementation of the JJ Act, 2015 lies with the State/UTs. Section 54 of the JJ Act, 2015 provides for appointment of Inspection Committees by the State Governments and section 53

of the Act provides to assess the basic facilities and infrastructure of the Institution for maintaining their prescribed standards. As per JJ Act, 2015 (as amended in 2021), District Magistrates have been empowered as the nodal authority in district for the welfare of children in need of care and protection.

The JJ Act, 2015 (Section 109) provides for the National Commission for Protection of Child Rights (NCPCR) at national level and State Commission for Protection of Child Rights (SCPCR) at State level respectively to monitor the implementation of the Act.

The Ministry regularly follows up with the States/ UTs so as to ensure delivery of services as per provisions of the Juvenile Justice (Care and Protection of Children) Act, 2015.

Funds are released to the State Governments/ UT Administrations for implementation of the Mission Vatsalya Scheme. State and UT-wise details of funds released including State of Uttar Pradesh under Mission Vatsalya scheme during the financial year 2023-24 are at Annexure.

(c) & (d) : Mission Vatsalya scheme guidelines provide for District Child Welfare and Protection Committee in every district headed by the District Magistrate to supervise and monitor the activities as well the overall implementation of Mission Vatsalya Scheme at District level.

The following modes available under Mission Vatsalya Scheme under which financial support is provided for the children for Non-Institutional Care :

- i. **Sponsorship:** to vulnerable children living with extended families/ biological relatives for supporting their education, nutrition and health needs.
- ii. **Foster Care:** the responsibility of the child is undertaken by an unrelated family for care protection and rehabilitation of the child.
- iii. **Adoption:** finding families for the children found legally free for adoption. Central Adoption Resource Authority (CARA) facilitates the adoption programme.
- iv. **After Care:** For children who are leaving a Child Care Institution on completion of 18 years of age to facilitate the child's re-integration into mainstream of society. Such support given from the age of 18 years up to 21 years, extendable up to 23 years of age.

During the financial year 2023-24, total 1,21,861 children have been supported under various modes of non-institutional care namely sponsorship, foster care and aftercare under Mission Vatsalya Scheme. Constituency-wise data of sponsorship is not maintained centrally.

\*\*\*\*\*

**ANNEXURE****ANNEXURE REFERRED TO IN REPLY TO PARTs (a) & (b) OF THE LOK SABHA UN-STARRED QUESTION NO.5740 FOR ANSWER ON 04.04.2025 BY SHRI IMRAN MASOOD REGARDING MISSION VATSALYA**

STATE/UT-WISE DETAILS OF FUNDS RELEASED UNDER MISSION VATSALYA SCHEME DURING THE FINANCIAL YEAR 2023-24

**(Rs. In Crore)**

<b>Sl. No.</b>	<b>Name of the State/UT</b>	<b>Amount released</b>
1	Andhra Pradesh	25.01
2	Arunachal Pradesh	24.35
3	Assam	59.66
4	Bihar	65.18
5	Chhattisgarh	44.66
6	Goa	0.00
7	Gujarat	47.10
8	Haryana	16.17
9	Himachal Pradesh	21.15
10	Jammu & Kashmir	43.64
11	Jharkhand	37.66
12	Karnataka	90.94
13	Kerala	22.27
14	Madhya Pradesh	60.85
15	Maharashtra	95.38
16	Manipur	29.24
17	Meghalaya	31.28
18	Mizoram	53.09
19	Nagaland	29.28
20	Orissa	60.28
21	Punjab	15.44
22	Rajasthan	42.84
23	Sikkim	5.80
24	Tamil Nadu	128.70
25	Telangana	39.98
26	Tripura	32.09
27	Uttar Pradesh	103.57
28	Uttarakhand	32.63
29	West Bengal	57.42
30	Andaman & Nicobar Islands	2.68
31	Chandigarh	5.83
32	Dadra & Nagar Haveli and Daman & Diu	3.19
33	Delhi	3.89
34	Lakshadweep	0.36
35	Ladakh	4.39
36	Puducherry	5.67
	<b>Total</b>	<b>1341.68</b>

\*\*\*\*\*